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IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE VIJAY KUMAR SHUKLA

ON THE 17th OF JULY, 2025

WRIT PETITION No. 27576 of 2025

VINAY KUMAR

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

.....

Appearance:

Shri Sunil Kumar Tiwari - Advocate for the petitioner.

Shri Mukesh Parwal GA appearing on behalf of Advocate General/respondents/State.

ORDER

Counsel for the petitioner submits that the petitioner was retired on 31/12/2022 but his gratuity amount was paid to him after a lapse of two years without assigning any cogent reason, therefore, petitioner is entitled for interest.

Counsel for the petitioner further submits that representation (Annexure-P/7) has been filed before respondent No.3, which may be disposed of with a time bound period.

Considering the same, present petition is disposed of with a direction



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to the respondent No.3/Superintendent of Police, Department of Police, District-Ujjain to consider and decide the pending representation (Annexure-P/7) dated 17/04/2025 of the petitioner within a period of 60 days upon filing of copy of the order passed by this Court today.

With the aforesaid direction, petition stands disposed of.

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(VIJAY KUMAR SHUKLA) JUDGE

Aiyer